

(Signature)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

D. A. 266/93

Dt. of Decision : 19.1.94.

Jay Kishan

.. Applicant

Vs

1. Commander Senior Inspector of Naval Armament
Naval Armament Inspectorate,
Kanchanbagh (PO), Hyderabad - 258.

2. The Flag Afsar Kaman-In-Chief
Mukhyalaya,
Pooru Nausena Kaman,
Vishwanathnagar.

.. Respondents.

Nirav
Counsel for the Respondents : Mr. NR. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

(Signature)
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: 3 :

Copy to:-

1. Comaddar Senior Inspector of Naval Armament Naval Armament Inspectorate, Kanchanbagh(PD), Hyd-258.
2. The Flag Afsar Kaman-In-Chief, Mukhyalaya, Pooru Nausena Kaman-Visakhapatnam.
3. One copy to Sri. Mira Ahmed Baig, advocate, 6-1-69/7, Lakdi-ka-pool road, Saifabad, Hyd-4. *Not for*
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rem/-

3rd copy

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OA. 266/93

Dt. of Decision : 19.1.94

ORDER

(As per Hon'ble Shri A.B.Gorthi, Member (Admn.))

The facts of the case, as also the questions of laws raised therein are similar to those in OA.No.265/93 which we have separately disposed of today. Accordingly we disposed of this application, also with the following directions to the respondents.

- 1) Should the respondents require the services of Unskilled Casual Labour, the applicant will be engaged as such, in preference to freshers.
- 2) Should there be any vacancy coming up in a regular post under the respondents, the case of the applicant will be considered for appointment giving ~~the~~ ^{ot} ~~the~~ with the respondent organisation provided, is, otherwise eligible in all respects for such appointment.
- 3) The question of regularly absorbing the applicant also will be considered in accordance with the scheme that is applicable to Casual Labour employees under the Ministry of Defence.

2. No order as to Costs.

U
(T. CHANDRASEKHARA REDDY)
MEMBER (JUDL.)

ABG
(A.B. GORTHI)
MEMBER (ADMN.)

Dated : the 19th January 94.
(Dictated in Open Court)

SPR

Dy. Registrar (JUDL.) e.e.

CMR - 31 -

TYPED BY

O.A. 266/93
COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (J)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

Dated: 14/1/1994

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No.

266/93

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

